# BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,

#### MUMBAI BENCH

# **COMPANY SCHEME PETITION NO. 246 OF 2017**

IN

## COMPANY SCHEME APPLICATION NO. 53 OF 2017

#### IN THE MATTER OF:

The Companies Act, 2013 (18 of 2013);

AND

## IN THE MATTER OF:

Sections 230 to 232 of the Companies Act, 2013 and other relevant provisions of the Companies Act, 2013 along with the Companies Act, 1956;

#### **AND**

IN THE MATTER OF: Scheme of Amalgamation of: Sashakta Multitrade Private Limited ('SMPL' or 'the Transferor Company')

#### **WITH**

Teej Impex Private Limited ('TIPL' or 'the Transferee Company') AND their respective Shareholders

SASHAKTA MULTITRADE PRIVATE	)
LIMITED, a company incorporated under the	
Companies Act, 1956 and having its registered	
office at Room No. 4, Anna Bhuvan, 3rd Floor,	)
87C Devji Ratansi Marg, Dana Bunder,	)
Mumbai- 400009	)Petitioner Company

#### Called for Admission of Petition:

Rajesh Shah, Advocate; Ahmed M. Chunawala, Advocate; i/b Rajesh Shah & Co., Advocates for the Petitioner

Coram: SH. M. K. Shrawat Hon'ble Member (J)

Date: 19th April, 2017.

## MINUTES OF THE ORDER

- 1. Petition Admitted.
- 2. Petition fixed for hearing and final disposal on 7<sup>th</sup> June, 2017.

- 3. Learned Counsel for the Petitioner states that in pursuance of the directions contained in Order dated 16<sup>th</sup> February, 2017 passed by the National Company Law Tribunal, Mumbai Bench in the Company Application No. 53 of 2017, the meeting of Equity Shareholders was held on Thursday, 23<sup>rd</sup> March, 2017 and the requisite quorum was present and the Scheme was approved unanimously by the Equity Shareholders without modifications. The Chairman appointed for the meeting has filed his affidavit verifying his report dated 23<sup>rd</sup> March, 2017 which is annexed as Exhibit 'G' to the petition. As per the directions of the Hon'ble Tribunal a notice to all its Unsecured Creditor was given.
- 4. The Learned Counsel for the Petitioner Company further submits that the Company Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Application No. 53 of 2017 by the National Company Law Tribunal, Mumbai Bench.
- 5. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
- 6. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.